

not laying the Annual Report and Audited Accounts of the Punjab Tourism Development Corporation Limited, Chandigarh, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library, See No. LT—7655/84]

Annual Report of Trade Fair Authority of India New Delhi For 1982-83 And a Statement And Its Working.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : On behalf of Shri Nihar Ranjan Laskar.

I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1982-83.
- (2) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7656/84.

Annual Report of And Review On The Working of Spices Export Promotion Council, Cochin for 1982-83.

SHRI P.A. SANGMA : On behalf of Shrimati Ram Dulati Sinha, I beg to lay on the Table -

- (1) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Cochin, for the year 1982-83 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the spices

Report Promotion Council, Cochin, for the year 1982-83. [Placed in Library. See No. LT. 7657/84].

Notifications Under Finance Act, Income Tax Act, Central Excise, Rules, Public Debt act, Public Provident Fund Act, Etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table -

- (1) A copy of Notification No, G.S.R, 71(E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to delegates of the First conference of the Asian Forum of Parliamentarians on Population and Development held in New Delhi from the 17th February, 1984 to the 20th February, 1984 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979 [Placed in Library. See No. LT-7658/84].
- (2) A copy each of the following Notification (Hindi and English versions) under section 296 of the Income-tax Act, 1961.-
 - (i) The Income-tax (Amendment) Rules, 1984 published in Notification No. S.O. 34 (E) in Gazette of India dated the 21st January 1984
 - (ii) S O 168 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Solatium Fund Authority' under section 10 (23C) of the Income tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
 - (iii) S.O. 169 published in Gazette of India dated the 21st January, 1984 regarding exemption to the commonwealth Parliamentary Association, Punjab Branch' under section 10 (23C) of the Income-tax Act,

1961 for the period covered by the assessment years 1981-82 to 1983-84.

- (iv) S.O. 170(E) published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Chief Minister's Relief Fund, Maharashtra' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.
- (v) S.O. 171 published in Gazette of India dated the 21st January, 1984 regarding exemption to the Indian National Theatre, Bombay under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (vi) S.O. 172 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Sanjivani Trust, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (vii) S.O. 174 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Maharashtra State Council for Child Welfare' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (viii) S.O. 175 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Jhargram Leprosy Project, Calcutta, under section 10 (23C) of the Income tax, 1961 for the period covered by the assessment years 1981-82 and 1982-83.
- (ix) S.O. 176 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'German Leprosy Relief Association, Madras' under section 10 (23C)

of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

- (x) S.O. 177 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Bharat International Trust, Madras' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1984-85.
- (xi) S.O. 178 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Ramakrishna Vivekananda Mission, West Bengal' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (xii) S.O. 179 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Pirojsha Godrej Foundation, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.
- (xiii) S.O. 184 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Agricultural Society, Madras' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1983-84. [Placed in Library See No. LT-7659/84].
- (3) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) G.S.R. 14(E) published in Gazette of India dated the 10th January, 1984 together with an explanatory memorandum regarding exemption to components of fuel efficient motor cars of engine capacity not exceeding 1000cc in excess of the basic customs duty of 25 per cent ADVALOREM when imported by a

manufacturer of such cars for the purposes of providing warranty coverage or after sale service to their customers and auxiliary duty of customs in excess of 15 per cent AD-VALORAM.

- (ii) G.S.R. So (E) and 61 (E) published in Gazette of India dated the 13th February, 1984 together with an explanatory memorandum regarding exemption to Palm Fatty Acid and Palm Stearin Fatty Acid imported for the manufacture of soap or grease from the basic customs duty in excess of 15 per cent AD VALOREM and from the whole of the auxiliary duty of customs leviable thereon.
- (iii) G.S.R. 63 (E) published in Gazette of India dated the 14th February, 1984 together with an explanatory memorandum regarding exemption to Pyrazine Mono Carboic Acid (PMCA) when imported by actual users for the manufacture of anti-T.B. drug Pyrazinamide from basic customs duty in excess of 60 per cent ADVALOREM and from the whole of the additional duty leviable thereon.
- (iv) G.S.R. 64(E) and 65 (E) published in Gazette of India dated the 14th February, 1984 together with an explanatory memorandum regarding exemption to goods required for the electronic projects viz., Project of Indian National Satellite System (INSAT-I) and INDO-USSR Troposcatter Communication Link Project from the basic customs duty in excess of 35 per cent AD VALOREM and from the whole of the auxiliary duty of customs leviable thereon.
- (v) G.S.R. 68(F) and 69(E) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to liquid nitrogen plant having a capacity upto 10 litres per hour its accessories and spares, when imported into India for use

in artificial insemination centres for cattle breeding from the whole of basic, auxiliary and additional duties of customs leviable thereon.

- (vi) G.S.R. 70 (E) published in Gazette of India dated the 15th February, 1984, together with an explanatory memorandum regarding exemption to one set of pre-recorded cassettes accompanying books as an essential complement to such books for learning languages from the whole of basic customs duty leviable thereon.
- (vii) G.S.R. 72 (E) published in Gazette of India dated the 16th February, 1984, together with an explanatory memorandum making certain amendments to Notification No. 77-Customs dated the 17th April 1980 so as to specify limits in respect of waste/scrap arising in the course of manufacture of five additional items viz Adelphane Esiderex Tablets, Soap, PVC pipes, Lead Glass tubing and Lead inwire. [Placed in Library. See No LT-7660/84].
- (4) A copy of Notification No. G.S.R. 67 (E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to animal feed supplements and animal feed concentrates from the payment of excise duty, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-7661/84]
- (5) A copy of the Public Debt (Amendment) Rules, 1983 (Hindi and, English versions) published in Notification No. G.S.R. 814 (E) in Gazette of India dated the 2nd November, 1983 under sub-section (3) of section 28 of the Public Debt Act, 1944. [Placed in Library. See No LT-7662/84]
- (6) A copy of the Public Provident Fund (Amendment) Scheme, 1984

- (Hindi and English versions) published in Notification No. G.S.R. 54 (E) in Gazette of India dated the 7th February, 1984 under section 12 of the Public Provident Fund Act, 1968. [Placed in Library. See No. LT-7663/84].
- (7) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1953 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1982. [Placed in Library See No. LT-7764/84].
- (8) A copy of the Fourteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on 31st March, 1983, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-7665/84]
- (9) A copy of the Finance Accounts of Union Government for the year 1981-82 (Hindi and English versions). [Placed in Library See No. LT-7666/84].
- (10) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution :-
- (i) Advance Report of the Comptroller and Auditor General of India for the year 1982-83-Union Government (Railways). [Placed in Library. See No. LT-7667/84].
- (ii) Report of the Comptroller and Auditor General of India for the year 1982-Union Government: (Commercial) Part XI-Bharat Electronics Limited [Placed in Library. See No. LT-7668/84].
- (iii) Report of the Comptroller and Auditor General of India for the year 1982-Union Government (Commercial) Part XII-Indian Petrochemicals Corporation Limited. [Placed in Library. See No. LT-7669/84].
- (iv) Report of the Comptroller and Auditor General of India for the year 1982-Union Government (Commercial) Part XIII-General Insurance Corporation of India. [Placed in Library. See No. LT-7670/84].
- (v) Report of the Comptroller and Auditor General of India for the year 1982-Union Government (Commercial) Part XIV-Central Inland Water Transport Corporation Limited. [Placed in Library See No. LT-7671/84].
- Annual Report of Fund Review on Indian Institute of Foreign Trade, New Delhi for 1982-83 and Review on and Report of N.E. Handi-Crafts and Handloom Development Corporation Ltd., Shillong, for 1981-82, etc.**
- SHRI P. A. SANGMA : I beg to lay on the Table :
- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1982-83, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1982-83.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
- (i) Review by the Government on the working of the North